

THE GAUHATI HIGH COURT AT GUWAHATI

(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)

N O T I F I C A T I O N

Dated Guwahati, the 7th September, 2012

HC.V-60/2008/7651/Estt.### In exercise of the powers conferred under Article 229 of the Constitution of India, Hon'ble the Chief Justice of the Gauhati High Court [High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram and Arunachal Pradesh] has been pleased to make the following amendment to the Gauhati High Court Services (Appointment, Conditions of Service and Conduct) Rules, 1967 (hereinafter referred to as Principal Rules) to be effective from the date of notification:

1. Rule 7.II(iii-C) inserted vide notification No.HC.XI/08/2011/913/RC dated 01.10.2011 shall be substituted as under:

“(iii-C)The post of Telephone Operator (EPABX) shall be filled up from amongst candidates who are graduates from a recognized University, having proficiency in English, Hindi and Official Language of the State concerned under the jurisdiction of Gauhati High Court. Preference should be given to those candidates, who have minimum two years of experience as a telephone Operator in any reputed organisation”

By Order,

Sd/-H.K.Sarma

REGISTRAR GENERAL

Memo No. HC.V-60/2008 /7652-7676/ Estt. dtd. 07.09.2012.